

ROC.NO.394/SO/2020

DATED: 12.09.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown – Extension of physical hearing in Karimnagar- Reopening of the Courts for physical hearing on experimental basis in the Units of Mahabubnagar, Nalgonda and Warangal – Partial reopening of the Courts for physical hearing in the Units of Adilabad and Khammam till 26.09.2020- by following the instructions of Phase – I in SOP vide ROC No.394/SO/2020 dated 08.06.2020- Extension of present practice of virtual hearings in other Judicial Districts till 26.9.2020 - to continue the present practice of filing of cases either by way of Physical mode or online filing – instructions – Issued.

- Ref:** 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020,07.5.2020,29.5.2020,06.6.2020,13.06.2020,27.06.2020, 18.7.2020 and 10.8.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.03.9.2020.
4. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020.

In partial modification of the Notifications in the reference nos. 1 to 3 cited and upon considering the present un-lockdown situation and on considering the request of the Advocates for reopening the Courts for physical hearing and also looking into the health and safety issues of all stakeholders, and the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

1. The High Court has decided to extend the physical hearing of the matters in Karimnagar Judicial District and to reopen the Courts for physical hearing on experimental basis in the Judicial Districts of Mahabubnagar, Nalgonda and Warangal, till 26.09.2020 by following the instructions in Phase – I of the SOP dated 08.06.2020.
2. It is further decided to reopen the Courts partially for physical hearing on experimental basis in the Unit of Adilabad (except in Asifabad, Mancherla, Boath and Sirpur), till 26.09.2020 by following the instructions in Phase – I of the SOP dated 08.06.2020.
3. It is also decided to reopen the Courts partially for physical hearing on experimental basis at Bhadrachalam and Manuguru of Khammam Judicial District, till 26.09.2020 by following the instructions in Phase – I of the SOP dated 08.06.2020.
4. The Unit Heads of Karimnagar, Mahabubnagar, Nalgonda, Warangal, Adilabad and Khammam shall report daily status to the respective Hon'ble Administrative Judges and to the Registry for further instructions of the Hon'ble High Court, for smooth functioning of the Courts in their Units.
5. The Unit Heads of Hyderabad (Namely City Civil Court, City Small Causes Courts, Metropolitan Sessions Courts and CBI Courts), Ranga Reddy, Nizamabad and Medak are directed to take a decision as per the instructions of the Hon'ble Administrative Judges either for partial reopening of the Courts in their Unit for

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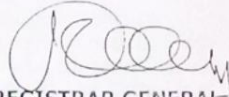
physical hearing by following the instructions in Phase-I of the SOP dated 08.06.2020 or to continue the present practice of virtual hearing till 26.09.2020.

6. It is also decided to continue the present practice of filing of cases either by way of Physical mode or online filing in all the Judicial Districts.

7. In addition to the instructions issued in the reference 3rd cited, wherever hearing of cases is taken up by virtual mode, all the Judicial Officers are hereby directed to take up the cases from Courts instead of Home Offices. The Unit Heads shall ensure that the criminal miscellaneous petitions for return of property shall be disposed off on priority basis.

8. The Telangana State Judicial Academy shall continue to take up online sessions/classes to the trainee Judicial Officers and online refresher courses to the Judicial Officers through Video Conferencing, till 26.9.2020 or until further orders.

9. All other instructions issued in the reference 1st to 3rd cited to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy shall continue to be in force until further orders.


REGISTRAR GENERAL
12.09.2020

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.

Communicated with Com Secretary


PRL.DISTRICT AND SESSIONS JUDGE, R.R.DISTRICT AT L.B.NAGAR

Dis.No. 3263 /2020

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//Communicated//

To: All Judl officers


Prl. District and Sessions Judge,
Ranga Reddy District

To:

ROC.NO.394/SO/2020

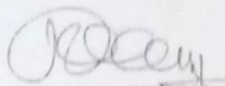
DATED:12.09.2020

NOTIFICATION

Sub: COVID-19 Un-lockdown - Extension of present practice of Virtual and Physical hearing of the matters by the Hon'ble Judges from the High Court premises and respective Home Offices as the case may be till 26.09.2020-Continuing the present practice of accepting online filing or physical filing of cases -instructions - Issued.

- Ref:**
1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
 2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
 3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
 4. High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020, 18.6.2020, 27.6.2020, 18.7.2020 and 10.8.2020.
 5. High Court's Notification in Roc.No.394/SO/2020, dt.03.09.2020.
 6. High Courts' SOP in ROC No.394/SO/2020 dated 04.09.2020.

Upon considering the present un-lockdown situation, the request of the Advocates, and also looking into the health and safety issues of the stakeholders, the High Court has decided to extend the instructions in the Notification and SOP in the references 5th and 6th cited till 26.09.2020.


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